

विलसती है और बिल तात्पर्य के लिये श्रृणुण दिया जाता है उस पर वह कर्ष नहीं होता है और वांछित लाभ नहीं पहुंच पाता है । ]

जहाँ तक मान्यता प्राप्त लिस्ट का सम्बन्ध है, क्रेडिटलिबिलिटी फर्म की देखी जाती है और जिन पर विश्वास होता है उसको बेच कर और उसके आधार पर लिस्ट डा थप की जाती है ।

**SHRI RANABAHADUR SINGH:** In view of the steep increase in prices of agricultural implements and in view of the old general circulars being issued to the nationalised banks according to which the loans upto a certain ceiling could be given, I want to know what instructions have the Government now issued to these nationalised banks so that at this increased price, agricultural implements could be bought by the farmers in spite of the ceiling on land-holdings.

**SHRIMATI SUSHILA ROHATGI:** Sir, we are not aware of any such instructions or guidelines having been issued that the quantum of loans should be reduced.

#### WRITTEN ANSWERS TO QUESTIONS

##### Export of Coal to Japan, West Germany and Africa

\*264. **SHRI ROBIN SEN:**  
**SHRI K. LAKKAPPA:**

Will the Minister of **COMMERCE** be pleased to state:

(a) whether Government are thinking in terms of exporting coal to Japan, West Germany and Africa; and

(b) if so, the reason for such proposal when the industry, power units and the consumers in India are not getting enough coal to meet their requirements?

**THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA):**  
(a) Not for the present.

(b) Does not arise

##### Setting up of Gujarat Tourism Development Corporation

\*267. **SHRI VIJAY PAL SINGH:** Will the Minister of **TOURISM AND CIVIL AVIATION** be pleased to state:

(a) whether the Gujarat State Government has a proposal to set up Gujarat Tourism Development Corporation; and

(b) if so, the main features thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH):** (a) and (b). The Government of Gujarat is understood to have decided to set up a Tourist Development Corporation.

The proposed Corporation would be a public limited company, the share capital of which will be in the form of transfer of Government buildings to the Corporation. The State Government has made a provision of Rs. 1 lakh during 1974-75 for initial expenditure on the formation of Corporation and a provision of Rs. 2 lakhs is proposed for 1975-76.

##### Programme of distributing loan by Agricultural Refinance Corporation

\*270. **SHRI VARKEY GEORGE:** Will the Minister of **FINANCE** be pleased to state:

(a) whether the Agricultural Refinance Corporation has formulated a programme of distributing agricultural loan on a large scale; and

(b) if so, the main features thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI):** (a) and (b).

The Agricultural Refinance Corporation, being a refinancing institution, does not undertake direct lending to farmers as such; its funds are channelled into agriculture in the form of refinance assistance provided to the eligible financial institutions such as Central Land Development Banks, State Cooperative Banks and scheduled commercial banks.

The Corporation has projected a lending programme of Rs. 900 crores for a 5-year period beginning from July 1973. Under this programme, minor irrigation, with an accent on increasing agricultural production quickly, would continue to receive due attention. The Corporation would at the same time endeavour to diversify its investments by providing adequate support for other purposes such as oil conservation, plantation, storage, marketing, farm mechanisation, dairy development, poultry, fisheries.

While providing the refinance assistance, the Corporation will give due consideration for the need to remove disparities in agricultural development between different regions. Disbursement will, however, depend upon the ability of the financing institution to prepare and get sanctioned viable schemes of development.

#### **Raw-material Policy Resolution Adopted by Conference at Dakar**

\*272. SHRI P. NARASIMHA REDDY: Will the Minister of COMMERCE be pleased to state.

(a) whether the recent Conference at Dakar of the Developing Nations adopted a raw-materials policy resolution at variance with that agreed to or adopted by the Drafting Committee;

(b) the main points of such variance; and

(c) the steps proposed in furtherance of the decision reached at the Dakar meet?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) to (c). The Dakar Conference adopted a number of resolutions on raw materials after considering several drafts submitted by the Drafting Committee and the Bureau of the conference. Such resolutions in international conferences are usually adopted by consensus, prior to which intensive consultations take place among participants.

The Conference also adopted a resolution extending the mandate of the Inter-Governmental Group which has been charged with the task of follow-up action and to make a further report in due course. India is a member of this group.

#### **Five Year Plan of Indian Airlines**

\*273. SHRI V. MAYAVAN:

SHRI MOHINDER  
SINGH GILL:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Indian Airlines propose to have its own Five Year Plan;

(b) if so, the main features thereof and whether the same has been approved by the Planning Commission; and

(c) what will be its total outlay?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) Yes, Sir.

(b) The programmes provide for purchase of aircraft, provision of ground facilities, such as, booking offices, communication system, city air terminal complex, hangars and workshop, computerised reservations, staff housing and simulator project.

(c) An outlay of Rs. 110 crores has been provided in the draft Fifth Plan.